

the Secretary-General of Rajya Sabha:—

'In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1978 which was passed by the Lok Sabha at its sitting held on the 29th April, 1978 and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 9th May, 1978 recommended that the following amendment be made in the said Bill:—

*Clause 36*

That at page 31, lines 1 to 6 be deleted'

FINANCE BILL, 1978—AS RETURNED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table the Finance Bill, 1978 which has been returned by Rajya Sabha with amendment as recommended by that House.

12.24 hrs.

MATTERS UNDER RULE 377

REPORTED ORDERS OF BIHAR GOVERNMENT FOR REMOVAL OF ENGLISH TEACHING FROM ALL EDUCATIONAL INSTITUTIONS

SHRI K. RAMAMURTHY (Dharmapuri): Under Rule 377 I raise the following matter of public importance:

On the floor of this House, the hon. Minister for Home Affairs as also the Prime Minister in the Rajya Sabha have unequivocally stated that Hindi alone will not be the sole language of any State and that the Central Government would intensively encourage the implementation of unanimously and universally accepted three-language formula. Much against this solemn assurance of the Home Minis-

ter and the Prime Minister and also contrary to the constitutional provisions, the Bihar Government has recently ordered the removal of English teaching from all the educational institutions. Already the Government of Bihar has started using exclusively Hindi for all Government work and in addition has directed that if the Government officials ever used English penal action would be taken against them. I appeal to the hon. Prime Minister to arrest this trend of linguistic Balkanisation of the country. If this trend is followed, the country will be going to pieces.

(ii) REPORTED IRREGULARITIES IN ACCOUNT BOOKS OF STAFF PROVIDENT FUND ACCOUNT OF UNITED BANK OF INDIA, CALCUTTA

SHRI MUKUNDA MANDAL (Mathurapur): I would like to make a statement under Rule 377 mentioning the following matter of urgent public importance.

In May/June, 1975 gross irregularities were observed in the Books of Accounts of the Staff Provident Fund Account of United Bank of India, Calcutta. Books of Accounts of the Fund were audited by an audit company upto 1969 and thereafter no audit was done. When irregularities were observed, Inspection Deptt. of the bank was directed to inspect the audited period done by the audit company and the audit company was entrusted to audit from 1969. The officials of the Inspection Deptt. found gross irregularities in maintaining Books of Accounts of the Fund which was previously audited by the audit company. In absence of necessary vouchers and books, the Inspection Deptt. could not proceed back to 1968 and naturally they had to abandon the task. It is queer that the audit company who audited that period and inspite of notes of irregularities being given by the officials of the Inspection Deptt. to the authority of the Bank, the same audit company was given the task of audit of the Fund. Though